



IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN

MAGISTRATE, DELHI

CC NO: PR

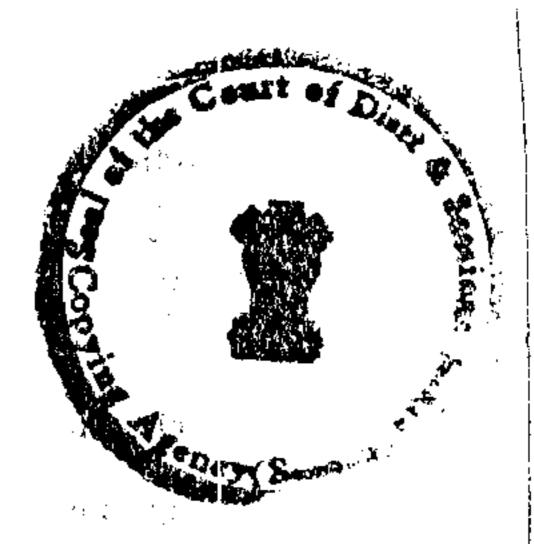
Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B - Wing, 224 021 400 Nariman Mumbai Point, represented by its Asst. General Manager, Ralesh Bhanot.

VERSUS.

- 1. Pine Plantations India Ltd., Company incorporated under the Companies Act, 1956, having its Regd. Office at SCO Road, Chandigarh Kalka 815-A, Manimajra, Chandigarh.
- 2. Shri Harash Vir Suri, S/o Shri Trilok Chand Suri, Director of Accused No.1, R/o: 744, Sector-7, Panchkula-134107.
- 3. Shri Surya Kant Suri, S/o Shri Trilok Chand Suri, Director of Accused No.1, R/o: H.No.3261, Sector-37, Chandigarh.
- 4. Shri Manik Talwar, S/o Shri Brij Bhsushan Talwar, Director of Accused No.1, R/o: 43, New Vijay Nagar, P.O. oxelin df - 24 mg ov

س.Complainant

Ro. order at - 24-04-00.



2

Jallandhar, Punjab.

.....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

May It Please Your Honour:

All Market Control of the Control of

ATTESTED

Bata Copying Agency (Senting)

CC No. 141/2005

14.08.2008

Present:: Sh. Rahul Dabas,, Advocate for SEBI.

Accused nos. 2 to 4 are

Witness Ms. Versha Aggarwal is present and her statement under Section 299 Cr.P.C. has been recorded. In view of these facts, learned counsel states that the present file be consigned to record room with a liberty to SEBI to get it reopened in case fresh addresses of accused nos.1 to 4 are traced in future at any time. It is ordered accordingly. File be consigned to record room with the said direction.

> (PADAM KANT SAXÈNA) ADDL. SESSIONS JUDGE:

> > Delhi:14.08.2008

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Office of the District & Sessions Indust

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Jing Agenty (Session Date Authorised under section 78 of

Indian Evidence Act. 1978